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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH
AT HYDERABAD

OA.713/93

date of decision : 16-8-93

Between

C. Andhraiah : Applicant

and

1. Assistant Engineer
Telecome (Groups)
Wanaparthy 509103

2. Telecom Dist. Engineer
Municipalagar 309050 : Respondents

Counsel for the applicant : C. Suryanarayana
Advocate

Counsel for the respondents : N.R. Devaraj, Sr. SC for
Central Government

CORAM

NEELADRI RAO, VICE CHAIRMAN

HON. MR. P.T. THIRUVENGADAM, MEMBER (ADMINISTRATION)

Judgement

(As per Hon. Mr. Justice V. Neeladri Rao, Vice Chairman)

Heard Sri C. Suryanarayana, learned counsel for the applicant and Sri N.R. Devaraj, learned Standing counsel for the respondents.

2. This OA was filed on 25-6-1993 challenging the legality of the order No. A.12/3-94/67 dated 31-5-1993. It is stated that the said memo was served on 3-6-1993 and in pursuance of the said memo the applicant was disengaged on ~~from~~ 3-7-93.

3. Sri N.R. Devaraj, learned standing counsel produced order No. A.12/93-94/86 dated 27-7-1993 addressed by the Asst. Engineer Groups, Telecommunications, Wanaparthy, to

(21)

the Chief General Manager, Telecommunications, A.P. Circle, Hyderabad.

4. After the arguments were heard for some time, Sri N.R. Devaraj, stated that he was instructed to submit that the applicant will be reinstated forthwith and he will be paid for the days he would have been engaged from 3-7-1993. We feel that in such a case the average of the number of days for which he was engaged from 1-4-1993 to 30-6-1993 ~~for which he would have been~~ can be taken as basis in order to arrive at the number of days he was engaged from 3-7-1993 till and including 18-8-1993.

5. The OA is ordered accordingly. No costs.

P.T.Thiruengadam
(P.T. Thiruengadam)

V.Neeladri Babu
(V. Neeladri Babu)

Dated : August 16, 1993
Dictated in the Open Court

S/16/93
Dy. Registrar(Dudl.)

sk

Copy to:-

1. Assistant Engineer Telecom(Groups), Wanaparthy-103.
2. Telecom District Engineer, Municipal Complex, Mahaboobnagar-050.
3. One copy to Sri. C.Suryanarayana, advocate, CAT, Hyd.
4. One copy to Sri. N.R.Devaraj, Sr. CGSC, CAT, Hyd.
5. One copy to Library, CAT, Hyd.
6. One spare copy.

Rsm/-

22/8/93

UP-GRADY
O.A. 713/93

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COMPARED BY

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APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH AT HYDERABAD

THE HON'BLE MR.JUSTICE V.NEELADRI RAO
VICE CHAIRMAN

AND

THE HON'BLE MR.A.B.GORTHY : MEMBER(A)

AND

THE HON'BLE MR.T.CNANDRASEKHAR REDDY
MEMBER(JUDL)

AND

THE HON'BLE MR.P.T.TIRUVENGADAM:M(A)

Dated: 16/8/1993

ORDER/JUDGMENT:

M.A/R.A/C.A.N.

in
O.A.No. 713/93

T.A.No. (W.P.)

Admitted and Interim directions
issued.

Allowed

Disposed of with directions

Dismissed

Dismissed as withdrawn

Dismissed for default.

Rejected/Ordered

NO order as to costs.

pvm

